

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.139 OF 2019

In the matter of:

S.P. Contract Pvt Ltd & Ors

Appellant

Versus

Dinkar Dogra & Anr

Respondents

For Appellant:Mr.Gaurva Gupta, Proxy counsel.

For Respondent:Mr. Krishan Kumar and Mr. Dinkar Dogra, Advocates for R1.
Ms Sampurna Gupta, for HDFC Bank.

ORDER

20.09.2019- Reply filed on behalf of Respondent is taken on record. Since there has been some delay in filing the reply, learned counsel for appellant is granted two weeks' time to file rejoinder, if he so chooses. Ms. Sampurna Gupta representing Respondent No.2 submits that Respondent No.2 does not intend to file reply.

2. List the appeal for admission on **18th October, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn